

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Civil)...CC 6674/2001

(From the judgement and order dated 26/09/2000 in LPA 984/97
of The HIGH COURT OF GUJARAT AT AHMEDABAD)

PATAN MUNICIPALITY

Petitioner (s)

VERSUS

SHAH PRADIPKUMAR KANTILAL & ORS.

Respondent (s)

With I.A. 1 (C/delay in filing SLP)

(With Office Report)

Date : 28/09/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Petitioner (s) Mr. M. Anand, Sr. Adv.
Mr. Gourab Aggarwal, Adv.
Mr. Abhay, Adv.

For Respondent (s) Mr. V.A. Mohta, Sr. Adv.
Ms. Aparana, Adv.
Mr. K.B. Rohtagi, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Issue notice.
Four weeks time is granted for filing counter
affidavit.

.SP1

(Meenu Sethi)
Court Master

(Om Prakash)
Court Master